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Cr1.A.No. 1120-1121 OF 2000
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO.101 COURT NO. 11 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NOS. 1120-1121 OF 2000@@
CC

LIMBAJI & ORS. ... APPELLANT (S)

VERSUS

STATE OF MAHARASHTRA ... RESPONDENT (S)
(With appln. for exemption from filing O.T. and office report)

Date :09/10/2001 This appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr. C.G. Solshe, Adv.
Ms. S.V. Sonawane, Adv.

For Respondent (s) Mr. Sushil Karanjkar, Adv.
Mr. S.S. Shinde, Adv.
for Mr. S.V. Deshpande, Adv.

UPON being mentioned, the Court made the following
O R D E R

.....L....I.....T.....T.....T.....T.....T.....J
.SP2

After hearing learned counsel for the parties the
Court reserved its judgment.

.SP1

(Ganga Thakur)
P.S. to Registrar

(Radha Rani Bhatia)
Court Master